लिये जा रहे फर्नीचर के किराया का ब्राधार क्या है ब्रौर क्या इस संबंध में ब्यौरे से उन्हें सूचित किया जाता है ; (ख) नये और पुराने फर्नीचर में कैसे

(क) संसद् सदस्यों से इस समय

भेद किया जाता है स्रौर किसी विशेष भेद की खरीद के वर्ष का निर्णय किस प्रकार किया जाता है ; ग्रौर (ग) फर्नीचरों के पुराने मदों के हास

म्ल्य का किस प्रकार निर्धारण किया जाता है भ्रौर क्या उनका किराया भी त्तदनुसार घटता रहता है श्रौर यदि नहीं त्तो इसके क्या कारण हैं? निर्माण ग्रौर ग्रावास तथा पूर्ति ग्रौर

पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क)

संसद् सदस्यों को दिए गए फर्नीचर का

किराया 25 प्रतिशत छूट के स्राधार पर इस प्रकार आंका गया है:--(I) **टिका**ऊ 6,000 रु के मूल्य तक के फर्नीचर

की लागत 9 प्रतिशत प्रति वर्ष। 6,000 रु० से अधिक मूल्य पर फर्नी-चर की लागत का 13.75 प्रतिशत प्रति वर्ष । (II) गैर टिकाऊ

1,500 रु० मूल्य तक के फर्नीचर की लागत का 16.5 प्रतिशत प्रति वर्ष । 1,500 रु० से अधिक मूल्य पर फर्नी-

चर की लागत का 24.5 प्रतिशत प्रतिवर्ष। उन्हें दिए गए फर्नीचर का विवरण भी

ंदिया गया है ; (ख) 1952-58, 1968-69 स्रौर 1976-77 के दौरान संसद् सदस्थों के निवासों

की साज सज्जा के लिए फर्नीचर तीन हिस्सों में खरीदा गया था। प्रत्येक हिस्से में फर्नीचर की ग्रौसतन लागत के ग्राधार

Re. Adj. M.

(ग) फर्नीचर के लिए मूल्य हास को ध्यान में नहीं रखा जाता है क्योंकि इन्हें निरन्तर मरम्मत तथा ग्रच्छी उपयोगी हालत में रखा जाता है । यदि मूल्य

ह्नास को भी ध्यान में रखा जाए तो किरा**ए**

की दर तदनुसार बढ़ेगी।

पर किराया वस्ल किया गया है।

11.57 hrs.

WAR. SHRI KRISHNA CHANDRA HAL-

RE: MOTION FOR ADJOURNMENT

FIRING ON BHEL WORKERS AT HARD-

DER (Durgapur): Sir, let me be heard first MR. SPEAKER: You will also

heard. He is on a point of order. Let

me hear it. Shri Basu. SHRI CHITTA BASU (Barasat): Sir, I am on a point of order. I have

given notice of an adjournment tion on the firing at BHEL....

SHRI KRISHNA CHANDRA HAL-DAR: I should be heard, Sir.

SHRI CHITTA BASU: Sir, I have given an adjournment motion under rule 60 for discussing the firing on the BHEL workers at Hardwar which had taken place on the 23rd of March

Sir, under Rule 60, you have got only two options. You have to state the reason why you have not accepted it.

MR. SPEAKER: I have stated:

Jast.

SHRI CHITTA BASU: But, I have been communicated in a whispering way. It was communicated and the reason stated here is that gince the Demand of the Ministry of Home Affairs is likely to be discussed ...

MR. SPEAKER Ministry of Industries—not Home Ministry.

SHRI CHITTA BASU: It does not concern the Industries Ministry.

MR. SPEAKER: I have said, the concerned ministry.

SHRI CHITTA BASU: I think you should give me an opportunity to explain my position and also listen to the Minister concerned, under Rule 60 And then you can decide whether you will admit my motion or not I rise under Rule 60, proviso (2) Before deciding whether you will reject or not you may ask for my explanation. My adjournment motion is not directed against the Industries Minister It is directed against the Home Minister because the Central industrial Security Force is under the direct control of the Home Ministry.

Sir. under our Constitution, the Law and Order falls under the State Government. But, the Central Industrial Security Force is under the administrative control of the Home Ministry of the Government of India. Secondly, Mr Speaker, Sir, you would also know that the Central Industrial Security Force are not to take orders from the local police.

MR SPEAKER Mr. Basu, you are not to argue that matter.

SHRI CHITTA BASU: I want that the adjournment motion should be accepted and I should be given the chance to discuss it. You discussed the question of Lucknow. This is a very important matter. CISF has

rum amuck and created trouble. They have injured a number of workers. One worker has been killed.

SHRI KRISHNA CHANDRA HAL-DER: Mr. Speaker, Sir. I have also given notice of an adjournment motior on the similar subject. The Central Industrial Security Force comes under the Home Ministry. BHEL is also a public undertaking. We want to have a discussion and, as such, you should allow, our adjournment motion. It is a very serious matter. We want CISF should be aboushed and withdrawn from BHEL.

MR SPEAKER: You are now going into the facts of the case.

SHRI KRISHNA CHANDRA HAL-DER: Either you allow our adjournment motion or I have also given notice of a Calling Attention motion. (Interruptions)

Since yesterday Central Industrial Security Force has again been deployed in the factory. There may be breach of peace again. So, Sir, we want your ruling

MR SPEAKER I have already given my ruling.

SHRI CHITTA BASU: What is the engument for your rejection

SHRI KRISHNA CHANDRA HAL-DER: It is a Central force and it comes under the Home Ministry.

SHRI CHITTA BASU: You cannot brush it away. I draw your attention to Rule 60 proviso (2). I want to know your ruling.

MR SPEAKER: I have already made my observation. Proviso 2 merely says if the facts are not clear.' Nothing more Now, I call Mr. Ferrandes.